

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(S)

O.A. NO: 558/91

199

Ex-Aux NO:

DATE OF DECISION 27.8.92

Shri G.S. Prasad Petitioner

Advocate for the Petitioners

Versus

Union of India through
General Manager, Central Rly. Respondent

Shri P.R. Pai Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S.K. Dhaon, Vice Chairman

The Hon'ble Mr. M.Y. Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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(S.K.DHAON)
VICE CHAIRMAN

mbm*

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 558/91

Shri G.S. Prasad
V/s.

... Applicant

Union of India through
General Manager,
Central Railway,
Bombay VT.

.... Respondent.

CORAM: Hon'ble Shri Justice S.K. Dhaon, Vice Chairman
Hon'ble Shri M.Y.Priolkar, Member (A)

Appearance:

Shri P.R. Pai, counsel
for the respondents

ORAL JUDGEMENT

Dated: 27.8.92

(Per Shri S.K. Dhaon, Vice Chairman)

This case was listed on 3.1.92, 10.3.92,
24.4.92 and on 2.7.92. On 2.7.92 an order was passed
that it should be listed today. No one is present on
behalf of applicant even today. No one appeared on
behalf of applicant on the aforementioned dates.

However on 2.7.92 Shri Y.R. Singh appeared and made
a statement that he will seek instructions from
Shri Sudamme, Counsel for the applicant. We ~~are also~~
directed that a copy of the OA may be given to the
learned counsel for the respondents. Neither Mr.
Y.R. Singh has appeared nor copy of the OA has been
served on the counsel for the respondents. It appears
that the applicant is not interested in prosecuting
this application, accordingly it is dismissed.


(M.Y. PRIOLKAR)
MEMBER (A)


(S.K.DHAON)
VICE CHAIRMAN

NS/